facing difficulties in selling their stocks and in arranging credit for import of goods which are usually smuggled into India.lt has also been reported that advance orders placed for supply of such goods have been cancelled.

NATIONALISATION OF COTTON TRADE 1260. SHRI DEORAO PATIL: Will the Minster of COMMERCE be pleased to state:

- (a) whether Government have recently taken a decision to protect the interest of cotton growers by evolving rational and remunerative price structure for cotton crop and eliminate intermediaries;
- (b) if so, the details of the steps taken or proposed to be taken by Government in this regard;
- (c) whether Government are considering nationaliation of cotton trade and textile industry; and
 - (d) if so, details thereof *?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): (a) & (b): Government recognise the need for a reasonable return to growers and are examining the possibilities of progressively enlarging the role of Public sector agencies in the cotton market as a measure of price-stabilisation and elimination of speculative activity.

- (c) No, Sir.
- (d) Does not arise.

रोहतक में आय-कर अधिकारियों के छावे 1261. श्री जगदीश प्रसाद माथुर:

क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि:

- (क) स्राय-कर स्रधिकारियों ने गत सितम्बर मास में रोहतक में किन-किन व्यक्तियों अथवा फर्मों के परिसरों पर छापे मारे स्रौर प्रत्येक मामले में कितना माल वरामद हस्रा;
- (ख) क्या इन छापों में ऐसी धनराणि अथवा जेवरात भी वरामद किए गए जो बहीखातों में दर्ज थे; और
- (ग) यदि हां, तो प्रत्येक मामले में उनका मूल्य क्या है और ऐसे माल को, जो खातों में दर्ज था, कब्जे में लेने के क्या कारण हैं?

tfRAiD BY INCOME-TAX AUTHORITIES IN ROHTAK

to Questions 112

- 1261. SHRI JAGDISH PRASAD MATHUR: Will the Minister of FINANCE be pleased to state :
- (a) the names of the persons or firms in Rohtak whose premises were raided by the income-tax authorities in September last and the details of the materials seized in each case:
- (b) whether any money or jewellery which were accounted for in the account books were also seized; and
- (c) if so, the value thereof in each case and what were the reasons for seizing such money and jewellery which were shown in the account books?

वित्त मंद्रालय में राज्य मंद्री (श्री प्रणव मुखर्जी): (क) सितम्बर 1974 में श्रायकर श्रायुक्त, पटियाला द्वांरा जारी किये गये श्रिधकार-पत्नों के श्रधीन रोहतक में जिन व्यक्तियों/फर्मी के परिसरों की तलाणियों ली गई, उनके नाम तथा इन तलाणियों में पकड़ी गई सामग्रियों का विवरण संलग्न विवरण-पत्न में दिया गया है। [देखिए परिणिष्ट XC, अनुपत्न संख्या 74]

(ख) तथा (ग) पकड़ी गई सामग्री की जांच पड़ताल की जा रही है। जिन मामलों में बहुमूल्य परिसम्पत्तियां पकड़ी गई हैं. उनमें अघोषित आय का सरसरी तौर पर अनुमान लगाने और पकड़ी गई परिसम्पत्तियों में से कर-दायित्वों को पूरा करने योग्य परिसम्पत्तियों को रोक रखने के लिए आयकर अधिनयम की धारा 132(5) के अधीन आदेश जारी करने की कार्यवाही शुरू की गई है। इन आदेशों के जारी हो जाने के बाद ही यह निश्चय करना सम्भव हो सकेगा कि निर्धारिती द्वारा खाने में दिखाई गई कोई रकम अथवा आभ्रषण भी पकड़े गए हैं, अथवा नहीं।

t[THE MINISTER OF STATE IN THE MINISTRY OF FRANCE (SHRI PRANAB MUKHERJEE): (a) The names of perrons/firms in Rohtak whose premises were searched under authorisations issued by the Commissioner of Income Tax,

tf | English translation